

MINUTES OF THE MEETING No. 17/09 HELD ON 23.7.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

- **The 17/09 meeting of Advance Licensing Committee was held on 23.7.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.**

- The Committee first considered minutes of the NC meeting No. 16/09 for confirmation and confirmed and adopted the same without any change

Case No. C-10 NC No.17/09 Dated 23.7.08	M/s. Advance Surfactants India Ltd. F.N. 01/83/162/ 1220 / AM08/DES-IV
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The Committee considered the case as per agenda for modification of SION A 1250.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/20/2008 dated 17.7.2008 and decided to reject the case for modification of SION as there is no justification .

Case No. M-178 NC No.17/09 Dated 23.7.08	M/s. Sumitomo Chemicals (I) Pvt. Ltd. F.No.01/83/50/ 863/AM07/DES-IV RLA No. 03/95/40/901/AM07 Lic.No. 0310406568 Dt. 3.11.2006.
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The Committee considered the case as per agenda and in the light written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 23.7.2008 decided to approve this case as under:-

Sl.No.	Item of Export	Qty	Item of Import	Qty.
1	MOSQUITO REFILLS SINGLE 45N - ETOC (12,95,424 NOS / 590 KGS) LIQUID	1 Kg. (1295424No.)	ETOC (Prallethrin Liquied)	1.02 Kg.
2	MOSQUITO REFILLS SINGLE 60N - ETOC (20,00,000 NOS / 1242 KGS) LIQUID	1 Kg. (2000000 No.)	ETOC (Prallethrin Liquied)	1.02 Kg.
3	MOSQUITO REFILLS DOUBLE 45N - ETOC (3,00,000 NOS / 273 KGS) LIQUID	1 Kg. (300000 No.)	ETOC (Prallethrin Liquied)	1.02 Kg.
4	FLY REFILLS SINGLE 30N - ETOC (3,65,616 NOS / 347 KGS) LIQUID	1 Kg. (365616 No.)	ETOC (Prallethrin Liquied)	1.02 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-179 NC No.17/09 Dated 23.7.08	M/s. Sumitomo Chemicals (I) Pvt. Ltd. F.No.01/83/50/ 864/AM07/DES-IV RLA No. 03/95/40/900/AM07 Lic.No. 0310406570 Dt. 3.11.2006.
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The Committee considered the case as per agenda and in the light written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 23.7.2008 decided to approve this case as under:-

Sl.No.	Item of Export	Qty	Item of Import	Qty.
1	MOSQUITO REFILLS SINGLE 45N - PF (7,75,000 NOS / 1604 KGS) LIQUID	1 Kg. (775000 No.)	Pynamin Forte (D-Allethrn)	1.02 Kg.

2	MOSQUITO REFILLS DOUBLE 45N - PF (20,000 NOS / 83 KGS) LIQUID	1 Kg. (20000 No.)	Pynamin Forte (D-Allethrn)	1.02 Kg.
3	MOSQUITO REPELLENT MATS - PF (5,34,960 NOS / 705 KGS) MAT	1 Kg. (534960 No.)	Pynamin Forte (D-Allethrn)	1.02 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-180 NC No.17/09 Dated 23.7.08	M/s. Swastic Auto Industries. F.No.01/81/50/ 1947/AM08/DES-IV RLA No. 05/24/40/259/AM07 Lic.No. 0510207196 Dt. 6.8.2007.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to send the copy of application to TA. Accordingly the case may be re-listed on 20.8.2008.

Case No. M-181 NC No.17/09 Dated 23.7.08	M/s. Synergy Natural Care, Delhi F.N. 01/83/50/ 536 / AM08/DES-IV RLA F.No. 05/24/40/ 118 /AM07 Lic. NO. 0510205039 dt. 18.6.2008
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)

forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 23.7.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: $33 \pm 2\%$) lead content Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax $14 \pm 1\%$	1 kg.	1. Tribasic Lead Sulfate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content $50 \pm 10\%$) Stearic Acid (Palmitic Acid content 90% min.)	0.173 kg. 0.202 kg. 0.142 kg. 0.510 kg.

The above norms are insuperssion of norms fixed by NC in Meeting No.2/83 dated 9/4/2008 in case No.688/24/83 ALC-I/2007.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-182 NC No.17/09 Dated 23.7.08	M/s. Synergy Poly Additives (P) Ltd, Delhi F.N. 01/83/50/ 2054 / AM08/DES-IV RLA F.No. 05/24/40/ 790 /AM08 Lic. NO. 0510215107 dt. 18.1.2008
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 23.7.2008 and decided to amend the description of export item as “PVC Stabilizer (Lead base compound containing: $26 \pm 1\%$ Lead” in place of “PVC Stabilizer (Lead base compound containing: $26 \pm 1\%$ Lead PE Wax = 7% Paraffing Wax = 7% Free Stearic Acid = 12.3%” mentioned in the minutes of the NC meeting No. 4/83 dt. 23.4.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-183 NC No.17/09 Dated 23.7.08	M/s. Synergy Poly Additives (P) Ltd, Delhi F.N. 01/83/50/ 165 / AM08/DES-IV RLA F.No. 05/24/40/ 950 /AM08
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Lic. NO. 0510202767 dt. 20.4.2008

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 23.7.2008 and decided to amend the description of export item as “PVC Stabilizer (Lead base compound containing : $38 \pm 1\%$ Lead content” in place of “PVC Stabilizer (Lead base compound containing : $38 \pm 1\%$ Lead Lead Stearate = 42% Tribasic Lead Sulfate = 13% Tribasic Lead Sulfate = 31% Wax 14” mentioned in the minutes of the NC meeting No. 4/83 dt. 23.4.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-184 NC No.17/09 Dated 23.7.08	M/s. Super Soap (Goa) Pvt. Ltd. F.No.01/83/50/1025/AM07/DES-IV RLA No. 17/24/40/ 63/AM07 Lic. No. 1710001476 Dt. 14.12.2006.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for details of indigenous inputs along with their quantity for different types of export products.

Accordingly the case may be re-listed on 20.8.2008.

Case No. M-185 NC No.17/09 Dated 23.7.08	M/s. Kajaria Ceramics Ltd. F.N. 01/82/50/ 828 / AM07/DES-IV RLA F.No. 05/24/40/ 155 /AM07 Lic. NO. 0510189750 dt. 30.8.2006
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The Committee considered the case as per agenda. The representative of Deptt. of IPP (Ch. Div.) present in the meeting and on the basis of written comments dated 23/7/08 given by him the Committee decided to revise quantity of item allowed in the minutes of the NC meeting no. 43/82 dt. 7.2.2008, case no. 2/19/82/ALC4/2007 as under:-

Item of import	Qty.
Frits	857.2 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-186 NC No.17/09 Dated 23.7.08	M/s. Herbert Brown Pharmaceuticals & Research Laboratories. F.N. 01/82/50/ 138 / AM06/DES-IV RLA F.No. 03/94/40/ 136 /AM06 Lic. NO. 0310329664 dt. 11.5.2005
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The Committee considered the case as per agenda. The representative of C&PC(PC.Div.) present in the meeting and on the basis of verbal comments offered by him and in the light of written comments of DBT dt. 4.7.2006, the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Nittomar Solid support containing 12 Kg. of Nittomer polymer beads	1 Kg.	1. Nittomer polymer beads 2. Succinate Building block 3. O-benzotriazol-1-yl-N,N,N',N'-Tetramethyluronium hexafluorophosphate (HBTU)	0.99 kg. 0.25 kg. 0.0858 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. M-187 NC No.17/09 Dated 23.7.08	M/s. Hindustan Polyamides & Fibres Ltd, F.No.01/82/50/219/AM08/DES-IV RLA No. 03/94/40/59/AM08 Lic.No. 0310428204 Dt. 27.4.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/83/2006/Ch.II dated 22.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Ortho Tertiary Butyl Cyclohexyl Acetate/Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 kg.	1. Ortho Tertiary Butyl Phenol 2. 5% Ruthenium on Carbon Catalyst 3. Acetic Anhydride 4. Methanol	0.820 kg. 0.000015 kg. 0.575 Kg. 0.330 Kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No. M-188 NC No.17/09 Dated 23.7.08	M/s. Letra Graphix Pvt. Ltd. F.No.01/83/162/143/AM06/DES-IV RLA No. 08/80/40/30 /AM06 Lic. No.0810051818 Dt. 27.10.2005.
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The Committee considered the case as per agenda and in the light of written comments dt. 23.7.2008 of Deptt. of IPP, decided to amend the description of import item at Sr. No. 2 as “for circular type labels or odd size labels”. Other items as mentioned in the minutes of the ALC meeting No. 32/87-ALC1/2005 dt. 30.11.2005 in case no. 8/32/87-ALC1/2005 will remain same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-189 NC No.17/09 Dated 23.7.08	M/s. Ratna Mica Exports (P) Ltd. F.No.01/85/162/587/AM07/DES-IV RLA No. 02/24/40/112/AM07 Lic. No.0210091829 Dt. 26.7.2006.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 given by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Fabricated Mica Products in different sizes (ranging from 0.25 sq. inch to 36 sq. inches as per Buyer's specifications – Design and Drawing)	15000 kg.	Mica rifted into sheets sizes 2 sq. inches to 2,000 sq. inches and thickness 0.5 mm to 30 mm.	45000 kg.

The above norms are fixed for this licence only. No repeat licence may be issued on the above norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-190 NC No.17/09 Dated 23.7.08	M/s. Acmechem Ltd. F.No.01/83/162/1102/AM08/DES-IV RLA No. 34/24/40/222/AM07 Lic.No. 3410018034 Dt.6.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/104/2007/Ch.II dated 18.1.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
CDPA Antioxidant 4,4 Bis(1,1 dimethylbenzyl) diphenylamine (purity minimum 96%)	1 kg.	Antioxidant KY-405 4,4-Bis (alpha, alpha-dimethylbenzyl)-diphenylamine (purity minimum 94.5%)	1.01 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-191 NC No.17/09 Dated 23.7.08	M/s. Ratna Mica Exports (P) Ltd. F.No.01/85/162/997/AM07/DES-IV RLA No. 02/24/40/245/AM05 Lic. No.0210074316 Dt. 25.1.2005.
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to approve the case as under:-

Item of Export	Qty	Item of Import	Qty
Fabricated Mica Products in different sizes (ranging from 0.25 sq. inch to 36 sq. inches as per Buyer's specifications – Design and Drawing)	15000 kg.	Mica rifted into sheets sizes 2 sq. inches to 2,000 sq. inches and thickness 0.5 mm to 30 mm.	45000 kg.

The above norms are fixed for this licence only. No repeat licence may be issued on the above norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M-192 NC No.17/09 Dated 23.7.08	M/s. SMI Coated Products Ltd. F.No.01/83/50/552/AM08/DES-IV RLA No. 03/95/40/287/AM09
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The Committee considered the case as per agenda in which RLA Mumbai wants clarification in respect adhoc norms fixed by NC in meeting no. 23/83 dt. 13.9.2006 in case no. 55/23/83 and in Meeting No.16/83 dated 25.7.2007 in case No.28/14/83. The Committee discussed the case in detail and clarified that export product allowed as applied for with wastage of inputs as per SION 2866.

Case No. M-193 NC No.17/09 Dated 23.7.08	M/s. Johnoson Mathey Chemicals I (P) Ltd. F.N. 01/83/50/ 824/ AM08/DES-IV RLA F.No. 03/94/40/ 1513/AM07 Lic. NO. 0310437181 dt. 23.7.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and after detailed discussion the committee decided to examine the case on file and place before NC.

Case No. M-194 NC No.17/09 Dated 23.7.08	M/s. Arass Exports F.No.01/83/162/475/AM08/DES-IV RLA No. 03/90/40/ 202/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to approve the case with 2% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Perfumes free from Alcohol (in	3024 kg.	Relevant perfume free from	3060 kg.

retail packaging)		alcohol in Bulk packing (Mixture of Odoriferous substances)	
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The above norms are fixed insupersession of norms fixed in NC Meeting No.19/08 dated 22/8/2007 in case No.A-600.No repeat licence may be issued.

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of Norms Committee.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 17/83-ALC1/2008 **MEETING DATE** : 23.07.2008

1	Case No.:1/5/83-ALC1/2008	Party Name:COROMANDEL FERTILISER LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00096/AM09/	RLA File :09/24/040/00064/AM05/	Lic.No/Date:0910018635 27.05.2004	Defer Date:06.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 6.8.2008			

2	Case No.:46/13/87-ALC1/2005	Party Name:ARIES AGRO-VET INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/87/050/00300/AM06/	RLA File :03/94/040/00225/AM06/	Lic.No/Date:0310334240 14.06.2005	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 20.8.2008

3	Case No.:2/5/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00097/AM09/	RLA File :09/24/040/00408/AM06/	Lic.No/Date:0910027348 28.08.2006	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to issue reminder to firm for Central Excise Data .Accordingly the case may be re-listed on 20.8.2008			

4	Case No.:24/27/82-ALC1/2006	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

5	Case No.:18/31/82-ALC1/2006	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 20.8.2008			

6	Case No.:28/32/82-ALC1/2006	Party Name:HINDUSTAN LEVER LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/82/050/01116/AM07/	RLA File :03/94/040/00671/AM07/	Lic.No/Date:0310403037 09.10.2006	Defer Date:20.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. PNG. Accordingly the case may be re-listed on 20.8.2008.

Case No.: 68/36/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
HQ File :01/82/050/01125/AM07/	RLA File :04/24/040/00136/AM07/	Lic.No/Date:0410084758 11.10.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 22.7.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Solder Paste OM 338 T SAC 405 type 3, combination of Paste Flux with Tin Powder – (Paste 13% & Powder 90%) Sn 95.5%, Silver 4% & Copper 0.5%	3000 kg.	1. Tin Powder sac 405 type 3, Tin powder with the combination of Tin 95.5%, Silver 4% & Copper 0.5% 2. Paste Flux Ominix OM338	2681.55 kg. 348.45 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 27/40/82-ALC1/2006	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
HQ File :01/82/050/01426/AM07/	RLA File :04/24/040/00328/AM07/	Lic.No/Date:0410086253 11.12.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 23.8.2007 and decided to approve this case as under:-

8	Item of Export	Qty	Item of Import	Qty
	Solder Paste OM 338 T SAC 405 type 3, combination of Paste Flux with Tin Powder – (Paste 13% & Powder 90%) Sn 95.5%, Silver 4% & Copper 0.5%	5000 kg.	1. Tin Powder sac 405 type 3, Tin powder with the combination of Tin 95.5%, Silver 4% & Copper 0.5% 2. Paste Flux Ominix OM338	4469.25 kg. 580.75 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

9	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from MFPI. Accordingly the case may be re-listed on 20.8.2008.			

10	Case No.:548/24/83-ALC1/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00185/AM08/	RLA File :03/95/040/01116/AM07/	Lic.No/Date:0310419199 12.02.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

	Case No.:5/2/82-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HO File :01/82/050/01729/AM07/	RI A File :34/24/040/00272/AM07/	Lic No/Date:3410018221	Defer

11			01.03.2007	Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 20.8.2008				

12	Case No.:927/21/82-ALC4/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/82/050/01778/AM07/	RLA File :03/94/040/00761/AM07/	Lic.No/Date:0310422485 09.03.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

13	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.8.2008..			

14	Case No.:482/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00008/AM08/	RLA File :34/24/040/00297/AM07/	Lic.No/Date:3410018451 30.03.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 20.8.2008.			

15	Case No.:5/10/80-ALC2/2007	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/80/050/00035/AM08/	RLA File :05/24/040/00030/AM08/	Lic.No/Date:0510202531	Defer

16.04.2007

Date:06.08.2008

Decision : This case was considered in NC meeting No. 15/83 dt. 9.7.2008 and deferred for 6.8.2008. Hence withdrawn.

16	Case No.:13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:28.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 20.8.2008			

17	Case No.:30/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Transferred to Different Section
	HQ File :01/83/050/00321/AM08/	RLA File :17/24/040/00018/AM08/	Lic.No/Date:1710001645 15.05.2007	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VII as it is also listed in NC-VII in its meeting no. 12/87.			

18	Case No.:1/11/80-ALC2/2007	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.8.2008..			

19	Case No.:626/24/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00395/AM08/	RLA File :03/94/040/00070/AM08/	Lic.No/Date:0310430579 24.05.2007	Defer Date:20.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..

20	Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). since the description of item deos not tally, the committee decided to return the WC to TA. . Accordingly the case may be re-listed on 20.8.2008..			

21	Case No.: 19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

22	Case No.: 336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.8.2008..			

	Case No.: 71/19/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00597/AM08/	RLA File :03/94/040/00239/AM08/	Lic.No/Date:0310432998	Defer

23		18.06.2007	Date:20.08.2008
Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

24	Case No.:763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from Deptt. Of Fertilizer. Accordingly the case may be re-listed on 20.8.2008			

25	Case No.:129/46/83-ALC1/2007	Party Name:RENAISSANCE CREATIONS PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01937/AM08/	RLA File :05/24/040/00336/AM08/	Lic.No/Date:0510206875 27.07.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

26	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289 01.08.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Since no reply has been received from MFPI the committee decided to refer the case to the DC(SSi). Accordingly the case may be re-listed on 20.8.2008..			

	Case No.:884/24/83-ALC1/2007	Party Name:SANSON CHEMICAL	Meet No/Date:17/83-ALC1/2008	Status:Case
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27		INDUSTRIES	23.07.2008	Approved
	HQ File :01/83/050/00889/AM08/	RLA File :10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/31/2007/Ch.II dated 14.7.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Copper Sulphate Pentahydrate	1 kg.	Copper Oxide (Copper content 78%)	0.335 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

28	Case No.:785/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00964/AM08/	RLA File :03/95/040/01203/AM07/	Lic.No/Date:0310439241 13.08.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 20.8.2008.			

29	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

30	Case No.:992/24/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01010/AM08/	RLA File :32/24/040/00023/AM08/	Lic.No/Date:3210036031 23.08.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

31	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.8.2008..			

32	Case No.:149/46/83-ALC1/2007	Party Name:IMPACT SAFETY GLASS WORKS P LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01957/AM08/	RLA File :07/24/040/00386/AM08/	Lic.No/Date:0710053085 28.08.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.8.2008..			

	Case No.:34/25/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/01059/AM08/	RLA File :03/95/040/00334/AM08/	Lic.No/Date:0310441325 30.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/33/2007/Ch.III dated 21.7.2008 and decided to approve this case as under:-			

33	Item of Export	Qty	Item of Import	Qty
	Laffonics N 20 (Nonyl Phenol Ethoxylated 20 moles)	1 kg.	1. Ethylene Oxide 2. Nonyl Phenol Ethoxylated 9 or 10 moles Yellow clear liquid	0.420 kg. 0.592 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

34	Case No.:60/28/80-ALC2/2007	Party Name:GEM DIAMOND PRODUCTS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/80/050/00460/AM08/	RLA File :03/94/040/00609/AM08/	Lic.No/Date:0310444042 24.09.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel/Mines. Accordingly the case may be re-listed on 20.8.2008..			

35	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel. Accordingly the case may be re-listed on 20.8.2008..			

36	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:20.08.2008

Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008

37	Case No.: 41/30/83-ALC1/2007	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:20.8.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.8.2008..			

38	Case No.: 174/46/83-ALC1/2007	Party Name:PODDAR PIGMENTS LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/01982/AM08/	RLA File :13/24/040/00021/AM08/	Lic.No/Date:1310025212 24.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/27/2006/PC.II dated 25.8.2006 and decided to approve this case with 3% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

39	Case No.: 40/32/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

40	Case No.:18/33/81-ALC2/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. Application has been sent to TA on 23.6.08Accordingly the case may be re-listed on 20.8.2008			

41	Case No.:10/30/87-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Rejected
	HQ File :01/87/050/00480/AM08/	RLA File :03/95/040/01427/AM07/	Lic.No/Date:0310449522 07.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 5.6.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

42	Case No.:97/32/83-ALC1/2007	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Rejected
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply of the deficiency letter issued on 5.6.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

	Case No.:1/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2008	Status:Case
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		23.07.2008	Approved
HQ File :01/83/050/00173/AM09/	RLA File :02/24/040/00213/AM08/	Lic.No/Date:0210105952 13.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2008 dated 2.6.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Rubber Chemical Peptizol-11/Peptizol 11 P containing Dibenzamide Diphenyl Disulphide : 48% Kaolin Clay : 38% Stearic Acid : 1.2%	1 kg.	1. Dibenzamide Diphenyl Disulphide 2. Kaolin Clay 3. Stearic Acid (Stearic Acid content : $50 \pm 10\%$ Stearic Acid + Palmitic Acid content 90% mm.	0.485 kg. 0.384 kg. 0.012 kg.
Rubber Chemical Peptizol-11/R containing Dibenzamide Diphenyl Disulphide : 48%	1 kg.	Dibenzamide Diphenyl Disulphide	0.485 kg.
Rubber Chemical Peptizol-11/G containing Dibenzamide Diphenyl Disulphide : 48%	1 kg.	Dibenzamide Diphenyl Disulphide	0.485 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:192/46/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
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44	HQ File :01/83/050/02000/AM08/	RLA File :03/94/040/00781/AM08/	Lic.No/Date:0310450557 16.11.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..				

45	Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..				

46	Case No.:3/36/85-ALC3/2007	Party Name:PREMIER PAPER PACKAGING	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/85/050/00119/AM08/	RLA File :05/24/040/00620/AM08/	Lic.No/Date:0510212203 19.11.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 13.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..				

47	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 24.6.2008 from the firmRLA. Accordingly the case may be re-listed on 20.8.2008..				

	Case No.:63/39/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
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HQ File :01/83/050/01642/AM08/

RLA File :03/94/040/01411/AM07/

Lic.No/Date:0310451675
27.11.2007

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/94/2006/PC.II dated 4.7.2008 and decided to approve this case on repeat basis as under:-

48

Item of Export	Qty	Item of Import	Qty
Corocid EF (containing Epoxy Base and Curing Agent in the ratio of 2:1 by weight)	1 kg.	1. Epoxy Resin (4 D 128) 2. Amine Hardener (TH 1301)	0.7021 kg. 0.0701 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

49

Case No.:3/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
HQ File :01/83/050/00175/AM09/	RLA File :10/24/040/00151/AM08/	Lic.No/Date:1010028078 05.12.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

50

Case No.:9/9/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
HQ File :01/83/050/00181/AM09/	RLA File :03/95/040/00913/AM08/	Lic.No/Date:0310454209 17.12.2007	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

51	Case No.: 82/3/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
	HQ File :01/83/050/00088/AM09/	RLA File :02/24/040/00261/AM08/	Lic.No/Date:0210107606 28.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/15/2008/Ch.II dated 27.5.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Rubber Chemical containing Pentachloro Thiophenol 52% Kaolin Clay : 40% Stearic Acid : 6%	1 kg.	1. Pentachloro Thiophenol 2. Kaolin Clay 3. Stearic Acid (Stearic Acid content : 50 $\pm$ 10% Stearic Acid + Palmitic Acid content 90% mm.	0.520 kg. 0.403 kg. 0.061 kg.
	The items Iron Phthalocyanine and Panama Oil are not clear and their requirement is not supported with authentic literature. So these two items are not allowed. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

52	Case No.: 14/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/02088/AM08/	RLA File :03/94/040/00946/AM08/	Lic.No/Date:0310456108 02.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

	Case No.: 2/1/83-ALC1/2008	Party Name:FIBRE FOILS LIMITED,	Meet No/Date:17/83-ALC1/2008	Status: Case
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53			23.07.2008	Deferred
	HQ File :01/83/050/02076/AM08/	RLA File :03/94/040/00646/AM08/	Lic.No/Date:0310456817 08.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 17.6.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

54	Case No.:12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

55	Case No.:11/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00183/AM09/	RLA File :10/24/040/00165/AM08/	Lic.No/Date:1010028446 10.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

56	Case No.:10/51/83-ALC1/2007	Party Name:INTELLIPACK SOLUTIONS PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02044/AM08/	RLA File :07/24/040/00718/AM08/	Lic.No/Date:0710055469 16.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 20.8.2008.			

57	Case No.:20/1/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02094/AM08/	RLA File :03/94/040/01013/AM08/	Lic.No/Date:0310457928 17.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

58	Case No.:11/51/83-ALC1/2007	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02045/AM08/	RLA File :04/24/040/00339/AM08/	Lic.No/Date:0410093289 18.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

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Case No.:18/1/83-ALC1/2008	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status :Case Approved
HQ File :01/83/050/02092/AM08/	RLA File :03/94/040/01070/AM08/	Lic.No/Date:0310458791 23.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/1/2005/Ch.II dated 22.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Imidacloprid Technical	1 kg.	1. 2-Chloro-5-Methyl Pyridine 2. Acetonitrile 3. Caustic Soda Lye (47%) 4. Guanidine Nitrate 5. Ethylene Diamine	0.912 kg. 0.257 kg. 0.682 kg. 1.317 kg. 0.590 kg.

		6. Potassium Carbonate 7. Methanol	1.382 kg. 0.260 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

60	Case No.:21/51/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02055/AM08/	RLA File :05/24/040/00829/AM08/	Lic.No/Date:0510215374 24.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants reply from the firm. Accordingly the case may be re-listed on 20.8.2008			

61	Case No.:10/1/83-ALC1/2008	Party Name:PUBLICITY PRINTERS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02084/AM08/	RLA File :03/95/040/01069/AM08/	Lic.No/Date:0310459037 24.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

62	Case No.:88/9/83-ALC1/2008	Party Name:ACMECHEM LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00260/AM09/	RLA File :02/24/040/00282/AM08/	Lic.No/Date:0210108495 24.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

63	Case No.:17/1/83-ALC1/2008	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02091/AM08/	RLA File :03/94/040/01061/AM08/	Lic.No/Date:0310458963 24.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

64	Case No.:19/51/83-ALC1/2007	Party Name:GUJARAT CHEMICALS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02053/AM08/	RLA File :08/24/040/00235/AM08/	Lic.No/Date:0810069816 25.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/71/2007/Ch.II dated 7.7.2008 and noted that items of export are not complete in WC and decided to return to TA. Hence the case is deferred for four week and listed for 20.8.2008.			

65	Case No.:16/1/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02090/AM08/	RLA File :03/94/040/01000/AM08/	Lic.No/Date:0310459317 28.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.8.2008..			

66	Case No.:43/1/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02117/AM08/	RLA File :03/95/040/01076/AM08/	Lic.No/Date:0310459437 29.01.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 16.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

67	Case No.: 51/11/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
	HQ File :01/83/050/00321/AM09/	RLA File :05/24/040/00280/AM08/	Lic.No/Date:0510215718 31.01.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC-.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 kg. 0.7725 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

68	Case No.: 28/1/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
	HQ File :01/83/050/02102/AM08/	RLA File :03/95/040/01083/AM08/	Lic.No/Date:0310460265 06.02.2008	Defer Date:
	Decision : It is already approved in NC Meeting No.16/83-ALC-I/2008 dated 16/7/08.			

	Case No.: 12/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
	HQ File :01/83/050/00184/AM09/	RLA File :10/24/040/00180/AM08/	Lic.No/Date:1010028788 12.02.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and			

on the basis of written comments dt. 13.6.2008 offered by them the Committee decided to approve the case with 4.37% yield instead of 5% claimed by the firm as under:-

69

Item of Export	Qty	Item of Import	Qty
Hing Oil	194 kg.	Hing	2000 Kg

This is applicable for this licence only. If further import are made assessment of yield will be done by Spices Board and forwarded to NC for determining input output norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:216/46/83-ALC1/2007	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
HQ File :01/83/050/02024/AM08/	RLA File :08/24/040/00173/AM08/	Lic.No/Date:0810070054 12.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/105/2006/Ch.II dated 13.2.2008 and decided to approve this case as under:-

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Item of Export	Qty	Item of Import	Qty
Acid Black 234 (Acid Black RHR)	1 kg.	1. H Acid 2. Aniline Oil 3. Meta Phenylene Diamine 4. Sodium Nitrite	0.365 kg. 0.250 kg. 0.126 kg. 0.250 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:64/1/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02138/AM08/	RLA File :03/95/040/01005/AM08/	Lic.No/Date:0310460907 13.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

72	Case No.:62/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02136/AM08/	RLA File :03/95/040/00982/AM08/	Lic.No/Date:0310461509 18.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

73	Case No.:63/1/83-ALC1/2008	Party Name:NOCIL LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02137/AM08/	RLA File :03/95/040/00981/AM08/	Lic.No/Date:0310461506 18.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

74	Case No.:68/1/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02142/AM08/	RLA File :03/94/040/01142/AM08/	Lic.No/Date:0310461443 18.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.8.2008..

75	Case No.:5/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00177/AM09/	RLA File :08/24/040/00245/AM08/	Lic.No/Date:0810070214 19.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.8.2008..			

76	Case No.:24/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00196/AM09/	RLA File :10/24/040/00195/AM08/	Lic.No/Date:1010028874 20.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

77	Case No.:32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

78	Case No.:50/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02124/AM08/	RLA File :03/95/040/00412/AM08/	Lic.No/Date:0310462236 22.02.2008	Defer Date:20.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 7.5.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 20.8.2008.

79	Case No.:25/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00197/AM09/	RLA File :10/24/040/00185/AM08/	Lic.No/Date:1010028904 25.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

80	Case No.:26/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00198/AM09/	RLA File :10/24/040/00184/AM08/	Lic.No/Date:1010028902 25.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008			

81	Case No.:27/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00199/AM09/	RLA File :10/24/040/00183/AM08/	Lic.No/Date:1010028901 25.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008			

	Case No.:39/51/83-ALC1/2007	Party Name:STANDARD OIL ADDITIVES PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/02073/AM08/	RLA File :07/21/040/01364/AM08/	Lic.No/Date:0710056071 26.02.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2005/Ch.II dated 21.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Gear Oil Additive Hyper GP-3 containing (1) 46% of Addco 402G (Sulphurized disobutylene) (2) 1.1% of Lubrizol 859 (Hycroxy Alkyl Carboxylic Ester – Succinic Acid of C-12 Alcohol) (3) 1% Lubrizol 889D (Ester Copolymer – Ethylene oxide and Propylene oxide) (4) 0.1% Lubrizol 5172 poly ether-esters of Succinic Acid	1 kg.	1. Addco 402G (Sulphurized disobutylene) 2. Lubrizol 859 (Hycroxy Alkyl Carboxylic Ester – Succinic Acid of C-12 Alcohol) 3. Lubrizol 889D (Ester Copolymer – Ethylene oxide and Propylene oxide) 4. LZ 5172/LZ 5957 (Poly ether-esters of succinic Acid)	0.4694 kg. 0.0112 kg. 0.0102 kg. 0.00102 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 33/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
HQ File :01/83/050/02107/AM08/	RLA File :03/94/040/01213/AM08/	Lic.No/Date:0310462773 26.02.2008	Defer Date:20.08.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..

84	Case No.:34/1/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02108/AM08/	RLA File :03/94/040/01214/AM08/	Lic.No/Date:0310462779 26.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 19.5.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..			

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Case No.:57/1/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
HQ File :01/83/050/02131/AM08/	RLA File :03/95/040/00609/AM08/	Lic.No/Date:0310462576 26.02.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC) forwarded vide their U.O. No. 46011/65/2005/PC-II dated 7.4.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Synthetic Binder having Solid Content of 11% Minimum in an Aqueous Base (Fevicol DDL)	1 kg.	Poly Vinyl Alcohol	0.107 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

86	Case No.:14/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00186/AM09/	RLA File :10/24/040/00187/AM08/	Lic.No/Date:1010028938 28.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..

87	Case No.: 60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

88	Case No.: 15/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00187/AM09/	RLA File :10/24/040/00190/AM08/	Lic.No/Date:1010028953 29.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

89	Case No.: 16/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00188/AM09/	RLA File :10/24/040/00192/AM08/	Lic.No/Date:1010028955 29.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

90	Case No.: 17/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00189/AM09/	RLA File :10/24/040/00193/AM08/	Lic.No/Date:1010028956 29.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..

91	Case No.:18/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00190/AM09/	RLA File :10/24/040/00194/AM08/	Lic.No/Date:1010028958 29.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

92	Case No.:19/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00191/AM09/	RLA File :10/24/040/00191/AM08/	Lic.No/Date:1010028954 29.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

93	Case No.:20/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00192/AM09/	RLA File :10/24/040/00188/AM08/	Lic.No/Date:1010028948 29.02.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

94	Case No.:63/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00235/AM09/	RLA File :03/94/040/01252/AM08/	Lic.No/Date:0310463771 05.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008

95	Case No.: 64/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00236/AM09/	RLA File :03/94/040/01253/AM08/	Lic.No/Date:0310463767 05.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

96	Case No.: 68/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00240/AM09/	RLA File :03/94/040/01238/AM08/	Lic.No/Date:0310464210 10.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

97	Case No.: 69/9/83-ALC1/2008	Party Name:BORAX MORARJI LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00241/AM09/	RLA File :03/94/040/01239/AM08/	Lic.No/Date:0310464200 10.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

98	Case No.: 72/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00244/AM09/	RLA File :03/94/040/01277/AM08/	Lic.No/Date:0310464286 10.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008

99	Case No.:84/9/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00256/AM09/	RLA File :10/24/040/00204/AM08/	Lic.No/Date:1010029033 10.03.2008	Defer Date:20.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

100	Case No.:30/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status :Case Approved
	HQ File :01/83/050/00202/AM09/	RLA File :03/95/040/00851/AM08/	Lic.No/Date:0310464397 11.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Div.) forwarded vide their U.O. No. 46011/36/2006/PC-II dated 7.6.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Ethylene Vinyl Acetate (EVA) Polymer based Adhesive in Solid Form having EVA 35+/-2% & 38+/-2% Hydrocarbon Resin (Fevicol SA 777)	1 kg.	1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin	0.354 kg. 0.384 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.:46/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
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101	HQ File :01/83/050/00218/AM09/	RLA File :03/95/040/01183/AM08/	Lic.No/Date:0310464555 11.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 4.6.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 20.8.2008.			

102	Case No.:73/9/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00245/AM09/	RLA File :03/94/040/01279/AM08/	Lic.No/Date:0310464582 12.03.2008	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply to the D/letter dt. 14.7.2008 from the firm. Accordingly the case may be re-listed on 20.8.2008..				

103	Case No.:74/9/83-ALC1/2008	Party Name:INTERLABELS INDUSTRIES PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00246/AM09/	RLA File :03/94/040/01280/AM08/	Lic.No/Date:0310464645 12.03.2008	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of printed and unprinted Self Adhesive Lables Accordingly the case may be re-listed on 20..8.2008.				

104	Case No.:8/51/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/02042/AM08/	RLA File :17/24/040/00163/AM08/	Lic.No/Date:1710001993 14.03.2008	Defer Date:20.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008

105	Case No.: 44/9/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00216/AM09/	RLA File :03/95/040/01137/AM08/	Lic.No/Date:0310465021 14.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 4.6.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 20.8.2008.			

106	Case No.: 6/13/83-ALC1/2008	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00357/AM09/	RLA File :09/24/040/00335/AM08/	Lic.No/Date:0910033373 17.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

107	Case No.: 75/9/83-ALC1/2008	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00247/AM09/	RLA File :03/94/040/01286/AM08/	Lic.No/Date:0310465386 17.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.6.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 20.8.2008.			

	Case No.: 32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES	Meet No/Date:17/83-ALC1/2008	Status: Case
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108		LIMITED	23.07.2008	Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

109	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

110	Case No.:48/9/83-ALC1/2008	Party Name:RAJ BORAX LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00220/AM09/	RLA File :03/95/040/01216/AM08/	Lic.No/Date:0310465786 19.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

111	Case No.:49/9/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/00221/AM09/	RLA File :03/95/040/01239/AM08/	Lic.No/Date:0310465685 19.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 27.11.2007 and decided to approve this case on repeat basis as under:-			

Item of Export	Qty	Item of Import	Qty
Irganox L-57 (sunox L-57)	1 kg.	1. Di Isobutylene	0.515 kg.
Diocetyl Diphenyl Amine		2. Di Phenylamine	0.405 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

112	Case No.:71/9/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00243/AM09/	RLA File :03/94/040/01268/AM08/	Lic.No/Date:0310465630 19.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008			

Case No.:89/9/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved	
HQ File :01/83/050/00261/AM09/	RLA File :03/95/040/01193/AM08/	Lic.No/Date:0310465643 19.03.2008	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 22.7.2008 and decided to approve this case as under:-				
Item of Export	Qty	Sl. No.	Item of import	Quantity recommended in MT
Syndet Bar	725 MT	1	Sodium Lauryl Sulphate Needles	195.750
		2	Potassium Chloride	18.125
		3	Fatty Alcohol C 12-18	69.600
		4	Titanium dioxide	2.356
		5	EDTA Tetra Sodium Salt	2.175

6	Maleic Anhydride	31.900
7	Sodium Metabisulfite	30.450
8	Potassium Hydroxide 90%	19.575
9	Tinopal CBS-X	0.109
10	Paraffin Wax 20	43.500
11	Phosphoric Acid 85%	1.810
12	Triethanlamine 99%	3.625
13	Fatty Alcohol C 16-18	71.775
14	Corn Starch Food Grade	143.550
15	Magnesium Chloride 6H ₂ O	1.595
16	Glycerol Monostearate	36.25
17	Glycerine	1.450
18	Cetiol HE	1.450
19	Lactic Acid 90%	0.435
20	Perfumes & Perfumery Compounds e.g. Dongs 3029, Hawai D 3071 M, Blue Lagoon DS 10124, HAS 93363, Mountain Fresh 206,etc	7.250
21	Colours	0.360
22	Additives e.g. Extrapone Coconut Milk, Yugortene, Extrapone Honey Milk, Fruitapone Strawberry, Lemon Extract, etc	2.900
23	Packing Material e.g. BOPP Film, Gum Tape, Craft Paper, Stiffener Board, Wrappers, etc	As per the Import-Export packaging policy

The above norms are fixed for this licence only and no repeat licence shall be issued.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

114	Case No.:85/9/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00257/AM09/	RLA File :10/24/040/00206/AM08/	Lic.No/Date:1010029139 24.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..			

115	Case No.:47/9/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00219/AM09/	RLA File :03/95/040/01208/AM08/	Lic.No/Date:0310466070 25.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 12.6.2008 issued by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 20.8.2008.			

116	Case No.:58/9/83-ALC1/2008	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00230/AM09/	RLA File :03/94/040/01151/AM08/	Lic.No/Date:0310466025 25.03.2008	Defer Date:23.07.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of IPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to refer back the application to RLA for correction in ITC (HS) of export item and close the case. Case will be reopened after receiving of receipt.			

117	Case No.:86/9/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00258/AM09/	RLA File :10/24/040/00211/AM08/	Lic.No/Date:1010029163 25.03.2008	Defer Date:20.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..

Case No.: 40/9/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Approved
HQ File :01/83/050/00212/AM09/	RLA File :03/95/040/01095/AM08/	Lic.No/Date:0310466277 26.03.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/143/2004/Ch.II dated 25.7.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dye Brown 5222 Containing : Allura Red 45% Tertrazine 30% Indigo carmine 25%	1 kg.	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Sodium Nitrite 4. Methanol 5. Soda Ash 6. Caustic Soda 7. Aniline 8. Dimethyl Acetal Succinate 9. Indigo 10. Sodium Acetate 11. HDPE Granules 12. LDPE Granules	0.279 kg. 0.230 kg. 0.189 kg. 0.675 kg. 0.135 kg. 0.855 kg 0.152 kg. 0.128 kg. 0.217 kg. 0.085 kg. As per packing policy. As per packing policy.

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

119	Case No.:80/9/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00252/AM09/	RLA File :02/24/040/00264/AM08/	Lic.No/Date:0210110797 27.03.2008	Defer Date:20.09.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 20.8.2008..			

120	Case No.:81/9/83-ALC1/2008	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00253/AM09/	RLA File :03/94/040/01248/AM08/	Lic.No/Date:0310466535 27.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

121	Case No.:62/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00234/AM09/	RLA File :03/94/040/01245/AM08/	Lic.No/Date:0310466401 27.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

	Case No.:78/9/83-ALC1/2008	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00250/AM09/	RLA File :03/95/040/01200/AM08/	Lic.No/Date:0310466583 28.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the			

122 basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Whether the paper to be imported is coated or uncoated. If both, then separate quantity for the same may be given. Accordingly the case may be re-listed on 20..8.2008.

123	Case No.:82/9/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00254/AM09/	RLA File :03/94/040/01343/AM08/	Lic.No/Date:0310466719 31.03.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid resin content in export; 2. Percentage solid content in import item at SI. No. 2,4 and 6; 3. Exact chemical name of import item at SI. No. 1 and 6; and 4. Calculation sheet to arrive at the quantity of raw material asked for on the basis of percentage pigment and percentage solid resin content in export. Accordingly the case may be re-listed on 20..8.2008			

124	Case No.:79/9/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00251/AM09/	RLA File :03/94/040/01323/AM08/	Lic.No/Date:0310466988 01.04.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

125	Case No.: 52/9/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status: Case Deferred
	HQ File :01/83/050/00224/AM09/	RLA File :03/95/040/01262/AM08/	Lic.No/Date:0310467137 02.04.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

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Case No.:77/9/83-ALC1/2008	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
HQ File :01/83/050/00249/AM09/	RLA File :03/95/040/01029/AM08/	Lic.No/Date:0310467255 03.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/14/2006/Ch.III dated 15.2.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Poly sorbate 60 Polyoxy Ethylene 20 Sorbitan Mono Stearate	1 kg.	1. Sorbitol 70% 2. Stearic Acid 3. Ethylene Oxide	0.169 kg. 0.247 kg. 0.684 kg.
Poly sorbate 40 Polyoxy Ethylene 20 Sorbitan Mono Palmitate	1 kg.	1. Sorbitol 70% 2. Palmitic Acid 3. Ethylene Oxide	0.192 kg. 0.152 kg. 0.680 kg.
Poly sorbate 80 Polyoxy Ethylene 20 Sorbitan Mono Oleate	1 kg.	1. Sorbitol 70% 2. Oleic Acid (80%) 3. Ethylene Oxide	0.167 kg. 0.256 kg. 0.676 kg.
Poly sorbate 20 Polyoxy Ethylene 20 Sorbitan Mono Laurate	1 kg.	1. Sorbitol 70% 2. Distilled Coconut Fatty Acid	0.200 kg. 0.171 kg.

3. Ethylene Oxide

0.721 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:54/9/83-ALC1/2008Party Name:ROHA DYE CHEM PVT.
LIMITED,Meet No/Date:17/83-ALC1/2008
23.07.2008**Status:Case
Approved**

HQ File :01/83/050/00226/AM09/

RLA File :03/95/040/01275/AM08/

Lic.No/Date:0310467762
08.04.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2004/Ch.II dated 31.8.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tertrazine C.I.No. 19140) (Dye content: 85%)	1 kg.	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Sodium Nitrite 4. Caustic Soda	0.560 kg. 0.923 kg. 0.410 kg. 0.360 kg.

The above norms may be used for this licence application.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:56/9/83-ALC1/2008Party Name:TYTAN ORGANICS PVT.
LTD.,Meet No/Date:17/83-ALC1/2008
23.07.2008**Status:Case
Deferred**

HQ File :01/83/050/00228/AM09/

RLA File :03/95/040/01243/AM08/

Lic.No/Date:0310467652
08.04.2008Defer
Date:20.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..

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Case No.:15/5/83-ALC1/2008	Party Name:PARSHWNATH INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
HQ File :01/83/050/00110/AM09/	RLA File :08/24/040/00001/AM09/	Lic.No/Date:0810071239 15.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2008/Ch.III dated 13.6.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
IBN Blue / Ingrain Blue 5 (C.I. No. 74161.2)	1 kg.	1. Phthalic Anhydride 2. Cobalt Sulfate 3. 3-Dimethylamino Propylamine (N,N-Dimethylamino Propyl Amine)	1.040 kg. 0.410 kg. 0.360 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

130	Case No.:17/11/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00287/AM09/	RLA File :03/94/040/00074/AM09/	Lic.No/Date:0310468672 17.04.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

131	Case No.:5/13/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00356/AM09/	RLA File :09/24/040/00016/AM09/	Lic.No/Date:0910033916 14.05.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

132	Case No.:90/9/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00262/AM09/	RLA File :35/21/040/00022/AM09/	Lic.No/Date:3510023523 15.05.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

133	Case No.:92/9/83-ALC1/2008	Party Name:SHIVALIK INDUSTRIES	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00264/AM09/	RLA File :08/24/040/00025/AM09/	Lic.No/Date:0810071933 15.05.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 20.8.2008..			

134	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

135	Case No.:2/13/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00353/AM09/	RLA File :03/94/040/00076/AM09/	Lic.No/Date:0310474233 11.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

136	Case No.:3/13/83-ALC1/2008	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00354/AM09/	RLA File :03/94/040/00023/AM09/	Lic.No/Date:0310474239 11.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..			

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Case No.:4/13/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
HQ File :01/83/050/00355/AM09/	RLA File :09/24/040/00502/AM08/	Lic.No/Date:0910034267 11.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of IPP forwarded vide their U.O. No. Nil dated 23.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Super fine printing paper -40 GSM	200 MT	1. Wood Pulp 2. Starch (Binder) 3. Calcium Carbonate(Filler) 4. Packing Material (Poly Kraft paper/wrapper/core	166.6 MT 12.0 MT 37.2 MT As per

		pipes)	packing policy.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

138	Case No.:8/13/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00359/AM09/	RLA File :07/24/040/00086/AM09/	Lic.No/Date:0710057825 11.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to call for application from RLA/Firm. Accordingly the case may be re-listed on 20.8.2008..			

139	Case No.:9/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00360/AM09/	RLA File :05/24/040/00799/AM08/	Lic.No/Date:0510221995 12.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.8.2008			

140	Case No.:10/13/83-ALC1/2008	Party Name:PARIJAT AGENCIES	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00361/AM09/	RLA File :05/24/040/00091/AM09/	Lic.No/Date:0510221999 12.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 14.7.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 20.8.2008.			

141	Case No.:15/13/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/00366/AM09/	RLA File :05/24/040/00134/AM09/	Lic.No/Date:0510222065 12.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of IPP decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Printed Diary Planning Spico Diary Net Weight of Export for Paper- 2366.5 Kgs	38000 Number	1. Supershine Pty 60 Gsm. 2. Digital Plate 3. Printing Ink 4. Plastic Combs Binders net to net 5. Ply Corrugated Boxes	2800 Kg. 11 Number 24 kg. 38000 No. As per packing policy.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

142	Case No.:16/13/83-ALC1/2008	Party Name:DIC INDIA LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00367/AM09/	RLA File :02/24/040/00068/AM09/	Lic.No/Date:0210113527 13.06.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for the following information from the firm as under:-			

1. Percentage pigment and percentage solid resin content in each of the export product
Accordingly the case may be re-listed on 20..8.2008

143	Case No.:17/13/83-ALC1/2008	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/00368/AM09/	RLA File :05/24/040/00179/AM09/	Lic.No/Date:0510222152 13.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to allow items of import as per SION A 1579. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:1/17/83-ALC1/2008	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
HQ File :01/83/050/00521/AM09/	RLA File :03/94/040/00348/AM09/	Lic.No/Date:0310478064 09.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/130/2005/Ch.II dated 20.2.2006 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Dye CE MOD-O Wet Press Cake Dye content 38% (Solvent Red Dyes)	1 kg.	1. Ortho Toluidine 2. 2:5 Xylidine 3. Beta Naphthol 4. Sodium Nitrite	0.159 kg. 0.047 kg. 0.152 kg. 0.153 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

145	Case No.:2/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00522/AM09/	RLA File :03/94/040/00349/AM09/	Lic.No/Date:0310478084 09.07.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid resin content in export product; and 2. Percentage solid resin content in import item at SI. No. 1, i.e, Vinyl Resin. Accordingly the case may be re-listed on 20.8.2008.			

146	Case No.:3/17/83-ALC1/2008	Party Name:VVF LIMITED,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Approved
	HQ File :01/83/050/00523/AM09/	RLA File :03/95/040/00898/AM08/	Lic.No/Date:0310478103 10.07.2008	Defer Date:
	Decision : The case was already approved in NC meeting no. 8/09 dt. 8.3 .2008 under Para 4.4.2. The committee also decided to inform along with earlier minutes Hence withdrawn.			

147	Case No.:4/17/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00524/AM09/	RLA File :10/24/040/00030/AM09/	Lic.No/Date:1010030158 10.07.2008	Defer Date:20.08.2008
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from Spices Board. Accordingly the case may be re-listed on 20.8.2008..

148	Case No.:5/17/83-ALC1/2008	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00525/AM09/	RLA File :10/24/040/00039/AM09/	Lic.No/Date:1010030159 10.07.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from Ministry of Environment and decided to defer consideration of the case for four weeks for wants Accordingly the case may be re-listed on 20.8.2008			

149	Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.8.2008..			

150	Case No.:7/17/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00527/AM09/	RLA File :05/24/040/00243/AM09/	Lic.No/Date:0510223728 11.07.2008	Defer Date:20.08.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of IPP, present in the meeting and on the basis of verbal comments offered by him, the Committee decided to ask the firm to submit the nexus between export item and import item and technical description of import items etc. as per earlier DL. Accordingly defer consideration of the case for four weeks. The case may be re-listed on 20.8.2008.			

	Case No.:8/17/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
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151	HQ File :01/83/050/00528/AM09/	RLA File :03/94/040/00347/AM09/	Lic.No/Date:0310478320 11.07.2008	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 20.8.2008..				

152	Case No.:9/17/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00529/AM09/	RLA File :03/95/040/00322/AM09/	Lic.No/Date:0310478332 11.07.2008	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. The Committee also decided to call for application from RLA and firm. Accordingly the case may be re-listed on 20.8.2008				

153	Case No.:10/17/83-ALC1/2008	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00530/AM09/	RLA File :03/94/040/00399/AM09/	Lic.No/Date:0310478419 11.07.2008	Defer Date:20.08.2008
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 23.7.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Percentage pigment and percentage solid resin content in export product; and 2. Percentage solid content in import item at SI. No. 2, i.e, Nitro Cellulose (Binder). Accordingly the case may be re-listed on 20..8.2008.				

154	Case No.:11/17/83-ALC1/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2008 23.07.2008	Status:Case Deferred
	HQ File :01/83/050/00531/AM09/	RLA File :03/94/040/00354/AM09/	Lic.No/Date:0310478426 11.07.2008	Defer Date:20.08.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 20.8.2008..

Date:26.07.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer